

LID No. 168/16

Ramji Pandey vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

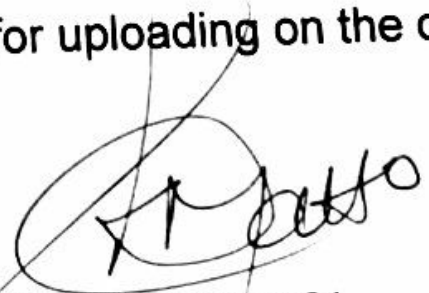
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 325/16

Parvesh vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
(18.07.2020)



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3386/16

Krishna Prasad vs M/s G. Fashlon

18.07.2020

Present:-

None for the workman.

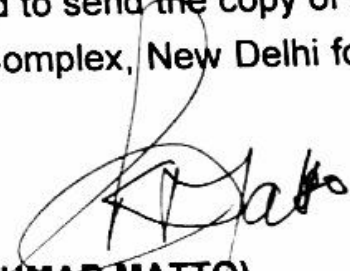
None for the management. (Management is already exparte.)

The matter is fixed for today for hearing exparte final arguments.

Notices to the AR of the workman was issued through whatsapp, to advance arguments through video conference, but, despite of service of the notice, no one has appeared on behalf of the workman through video conference.

The Reader posted in this court has told to the court that at about 9:45 AM today. He had received a telephonic message from the AR of the workman that he is unable to argue today, as he is taking his ailing father to the hospital. Therefore, the matter is ordered to be listed in the enblocked date i.e. 21.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.07.2020.

LID No. 204/16

Satyavir vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

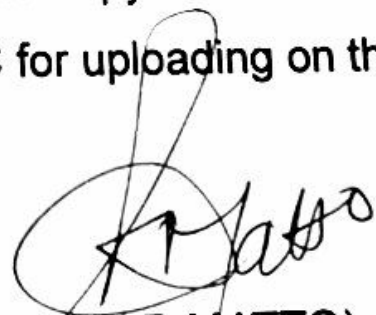
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 167/16

Manoj Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

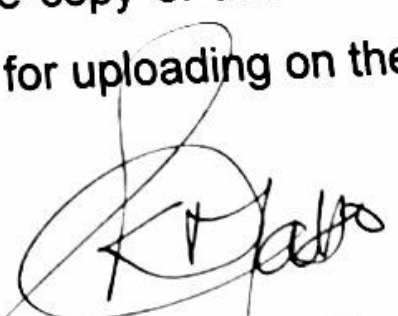
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 414/19

Bachchu Ram vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

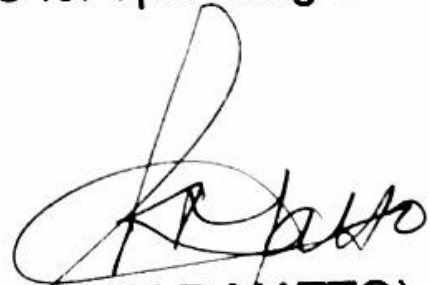
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 210/16

Ranjeet Singh vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

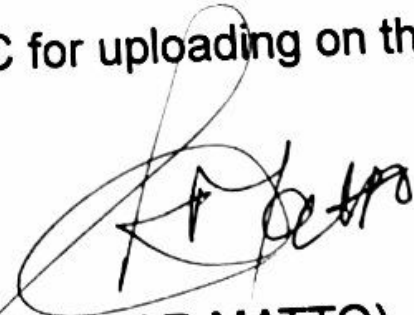
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 409/19

Mukesh Kumar vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LID No. 209/16

Pankaj Singh vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 205/16

Ashok Kumar vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

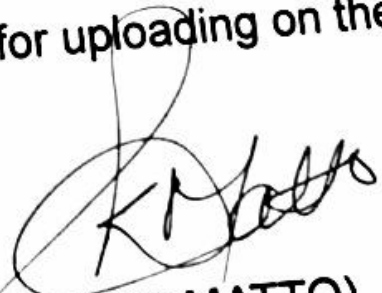
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020

LID No. 415/19

Amresh Pandit vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,
But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LID No. 407/19

Ramji vs. M/s Relaxo Footwears Ltd.

18.07.2020

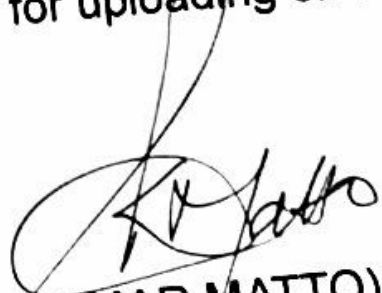
Present: None for the parties.

The matter is fixed for today for framing of issues,
But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 416/19

Mansuk Lal vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

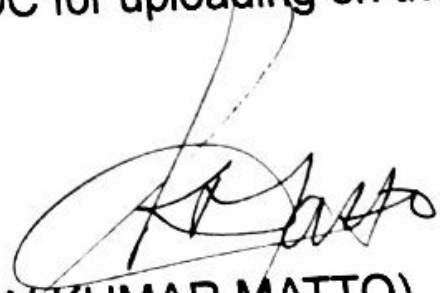
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed for the same purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 420/19

Sikendar Kumar Singh vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

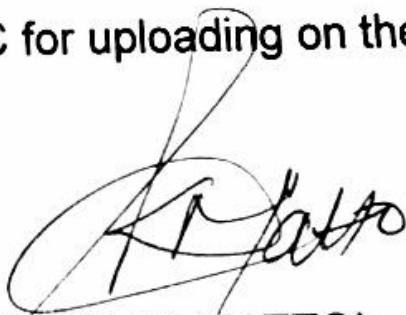
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed for the same purpose on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 417/19

Sonu vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

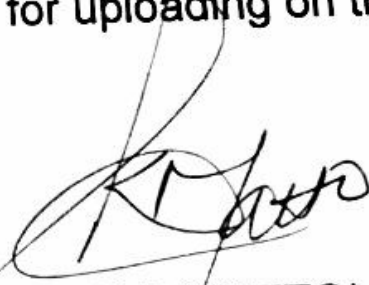
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

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concerned official of District Court, RADC for uploading on the official
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 844/16

Naresh Kumar vs. Richi Rich Restaurant Pvt. Ltd.

18.07.2020

Present: None for the parties.

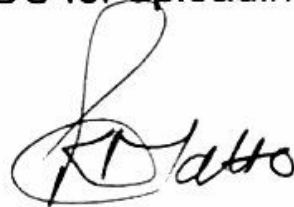
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone number of the AR of the workman is not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LID No. 411/19

Sunil Gupta vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed for the same purpose on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LID No. 410/19

Ram Naresh vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

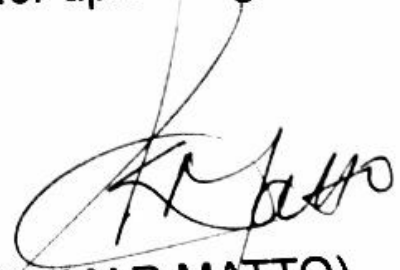
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed for the same purpose on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 413/19
Santosh vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,
But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



LID No. 421/19

Udayveer Singh vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties
in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
purpose on 21.08.2020.

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concerned official of District Court, RADC for uploading on the official
website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 206/16

Santosh Kumar Pathak vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

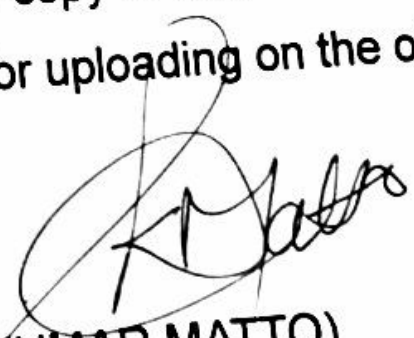
The matter is fixed for today for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020

LID No. 418/19

Jitendra Kumar Singh vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

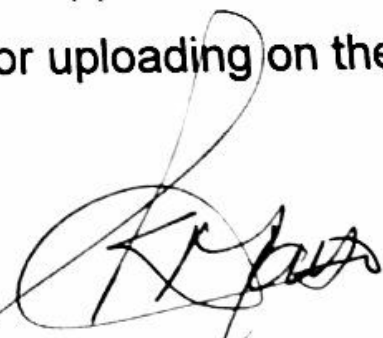
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

The Ahlmad posted in this court has told that the mobile phone number of the AR of the workman is not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed for the same purpose on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 408/19

Ganga Sagar Yadav vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

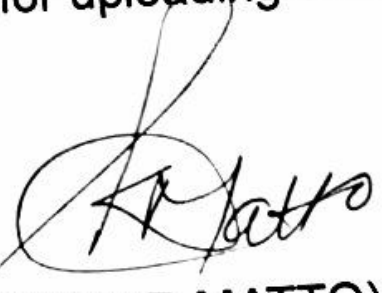
The matter is fixed for today for framing of issues,

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

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So, the matter is ordered to be listed for the same purpose on 21.08.2020.

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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 419/19
Ghanshyam vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

The matter is fixed for today for framing of issues,
But today, no one has appeared on behalf of the parties
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The Ahlmad posted in this court has told that the mobile
phone number of the AR of the workman is not available on record.
So, the court notices could not be issued to the ARs of both the
parties.

So, the matter is ordered to be listed for the same
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2725/16

Satender Kumar vs Diwan Hydrollic

18.07.2020

Present:-

Sh. Santosh Singh, AR of the workman.

Sh. Anjani Kumar, AR of the management.

The matter is fixed for today for hearing final arguments.

Notices to the ARs of the parties were issued through whatsapp and today both the Id. ARs of the parties have appeared through video conference and Id. AR of the management has apprised to the court that chances of settlement are there, but, the Id. AR for the workman has submitted that he has telephonically tried to contact with the workman, but, he could not succeed and both the Id. ARs for the parties jointly requested to adjourn the matter for 21.08.2020 for talk of settlement.

Accordingly, matter stands adjourned for talk of settlement, failing which, for hearing final arguments on 21.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
18.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 412/19

Jitendra Manjhi vs. M/s Relaxo Footwears Ltd.

18.07.2020

Present: None for the parties.

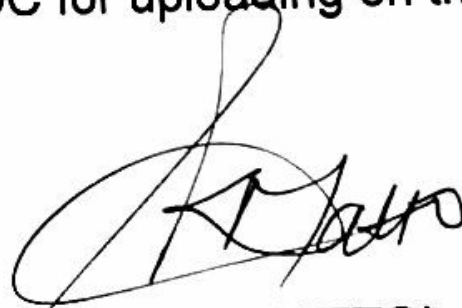
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But today, no one has appeared on behalf of the parties
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So, the court notices could not be issued to the ARs of both the
parties.

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purpose on 21.08.2020.

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website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
18.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 455/16

Uponder vs. M/s G4S Cash Services India Pvt. Ltd.

18.07.2020

Present: None for the parties.

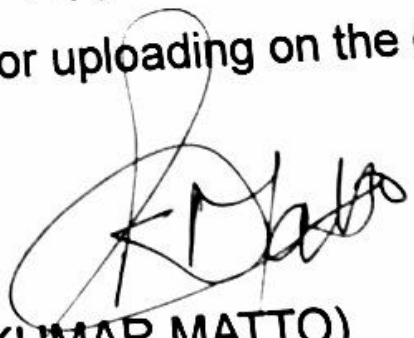
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But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19.

Ahlmad of this court has told to the court that since, the mobile phone numbers of both the ARs of the parties are not available on the record, so, the court notices could not be issued to the ARs of the parties.

So, the matter is ordered to be listed for the same purpose in the enblock date on 21.08.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New
18.07.2020



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